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SECRETARIAT  
OF  
THE ODISHA LEGISLATIVE ASSEMBLY  
NOTIFICATION

The 24th September, 2016

No.8965/L.A.—The following Bill which has been introduced in the Odisha Legislative Assembly on the 24th September, 2016 is herewith published under Rule 68 of the Rules of Procedure and Conduct of Business in the Odisha Legislative Assembly for general information.

**THE BIHAR AND ODISHA PLACES OF PILGRIMAGE (ODISHA  
AMENDMENT) BILL, 2016**

**A  
BILL**

Further to amend the Bihar and Odisha Places of Pilgrimage Act, 1920 in its application to the State of Odisha.

**BE** it enacted by the Legislature of the State of odisha in the Sixty-seventh Year of the Republic of India as follows:-

Short title. 1. This Act may be called the Bihar and Odisha Places of Pilgrimage (Odisha Amendment) Act, 2016.

Amendment of section 12. 2. In the Bihar and Odisha Places of Pilgrimage Act, 1920 (hereinafter referred to as the principal Act), in section 12, for the word "Commissioner" the words "District Magistrate and Collector" shall be substituted.

Bihar and Odisha Act II of 1920..

Amendment of section 21. 3. In the principal Act, in section 21, for the word "Commissioner" the words "District Magistrate and Collector" shall be substituted.

## STATEMENT OF OBJECTS AND REASONS

With a view to make better provision for the upkeep and sanitation of places of Pilgrimage and for the regulation of houses therein in which Pilgrims are accommodated, the Lodging House Fund was constituted as per provision of the Bihar and Odisha Places of Pilgrimage Act, 1920.

2. As per provision of the said Act, the word “Commissioner” refers to the highest revenue authority of the then province either of the Bihar or Odisha. At present the “Commissioner” as referred to in the said Act, refers to the Chief Revenue Authority in the State and for the State of Odisha, the Member, Board of Revenue, Odisha. Due to such statutory provision, there is delay in taking decision on the matter of Lodging House Fund, Puri interalia among other things.

3. Therefore, for effective functioning of the Lodging House Fund, Puri, it is considered expedient to entrust the roles and functions of the Commissioner (Member, Board of Revenue) to the District Magistrate and Collector by suitably amending the sections 12 and 21 of the Bihar and Odisha Places of Pilgrimage Act, 1920.

The Bill seeks to achieve the above objectives.

PUSPENDRA SINGH DEO

Member-in-Charge

A. K. SARANGI

Secretary

Odisha Legislative Assembly